

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

116. IA/2209/2024 C.P. (IB)/1108(MB)2021

IN THE MATTER OF

Shree Sainath Tradelink Private Limited

... Petitioner

Vs

Nirbhay Rasayan Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Vishwas V Shah (VC)

For the Respondent:

ORDER

IA 2209 of 2024-The Ld. Counsel for the Applicant submits that the prayer in the present Application is for extension of 90 days from 17.04.2024. The Ld. Counsel further submits that he is in receipt of the plan which is under consideration. In view of the submissions made, the IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/